

Shri T. T. Krishnamachari: I am afraid, I do not remember to have stated any time that we will not be stringent in regard to tax-evasion.

Shri Bade: While speaking on Direct Taxes Amendment Bill, the hon. Minister had said that the tax-evasion could not be stopped immediately and he did not give any reason so far as I remember. May I know what are the reasons and what steps are you taking immediately in that regard?

Shri T. T. Krishnamachari: My colleague mentioned that in 1963 we had only 1.3 million assesseees. We hope to reach about 2 millions this year and the numbers are being added up every day. In the meantime, we are trying to get information from various people and we are trying to get hold of books and all that. This is a continuing process.

Shri D. N. Tiwary: May I know whether there is any scheme of writing off income-tax in the case of those who are unable to pay or those whose business has stopped and, if so, what is the amount written off during 1963-64?

Shri T. T. Krishnamachari: I have not got the information.

Shri U. M. Trivedi: It has been stated by Shri Biju Patnaik that his total income was Rs. 10 crores. Has it been brought to the notice of the Minister that out of these Rs. 10 crores the income-tax was recovered from him for the entire sum of Rs. 10 crores?

Shri T. T. Krishnamachari: We do not keep track of all the statements people make about their income. Naturally, the Income-tax Officer will take notice of this.

Shri Hari Vishnu Kamath: The answer was evasive. In public interest you, Sir, should step in and say . . .

Mr. Speaker: The answer has already been given that a separate question might be put.

Shri Hari Vishnu Kamath: After all, Mr. Biju Patnaik did not make it as ex-Chief Minister; he made this statement about three years ago, when he was in office as the Chief Minister of that State. I would like to know whether Government have made any inquiries at all in regard to this matter. He is reported to have said 'I was a pauper about ten years ago, but today I am worth Rs. 10 crores; I am sorry I have not got more'. That is what he is reported to have said in the papers.

Mr. Speaker: The hon. Minister has said already that the answer to that question is not ready, and separate notice might be given.

संसद् सदस्यों का होस्टल

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* 662. { श्रीमती सावित्री निगम :
श्री म० ला० द्विवेदी :
श्री स० चं० सामन्त :
श्री सुबोध हंसदा :
श्री रामचन्द्र मलिक :

क्या निर्माण और आवास मंत्री 10 सितम्बर, 1964 के अतारंकित प्रश्न संख्या 254 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) चेम्सफोर्ड क्लब, नई दिल्ली के पीछे संसद् सदस्यों के लिए बन रही कई मंजिला इमारत के निर्माण में अब तक क्या प्रगति हुई है ;

(ख) कांस्टीट्यूशन हाउस की अपेक्षा इस इमारत में किन विशेष सुविधाओं की व्यवस्था होगी ; और

(ग) इसके निर्माण में कितना धन व्यय होगा ?

निर्माण और आवास मंत्री (श्री मेहर खन्व खन्ना) : (क) प्रगति बहुत तसल्ली बरक है ।

(ख) कांस्टीट्यूशन हाउस पिछली लड़ाई के वक्त महज एक टैम्पोरेरी ढांचे के बतौर बनाया गया था। अब जो पार्लियामेंट के मेम्बरो के लिए नया होस्टल बन रहा है वह छः मंजला होगा और उसमें 108 सिंगल और 36 डबल कमरे होंगे। हर एक के साथ गुसलखाना, रसोई और बरामदा होगा। होस्टल के साथ ही एक क्लब की इमारत बनायी जा रही है और एक ओडीटोरियम बनाया जा रहा है जिसमें 720 लोगों के बैठने की गुंजाइश होगी।

(ग) होस्टल, क्लब और ओडीटोरियम की अन्दाजन लागत 60 लाख रुपये से ज्यादा होगी। इमारत पूरी बन जाने के बाद और आखिरी अदायगी हो जाने पर ही पूरी रकम का पता चलेगा।

श्रीमती सावित्री निगम : क्या मैं जान सकता हूँ कि इस मल्टी स्टोरीड बिल्डिंग में लिफ्ट लगाने का भी आयोजन किया गया है क्योंकि बहुत से माननीय सदस्य ऐसे रोगों से पीड़ित हैं जिन के कारण वे सीढ़ियाँ नहीं चढ़ सकते।

श्री मेहर चन्द खन्ना : जी हाँ।

श्रीमती सावित्री निगम : क्या मैं जान सकती हूँ कि जिस प्रकार की भोजन की सुविधायें कांस्टीट्यूशन हाउस में दी जाती थीं उसी प्रकार से भोजन का कोई बन्दोबस्त इस होस्टल में भी किया गया है।

श्री मेहर चन्द खन्ना : मैंने अपनी बहन के लिये बाबचीखाना मुहैया कर दिया है, वह खुद ही अपना खाना वहाँ बना सकती हैं।

श्री शिव नारायण : मैं जानना चाहता हूँ कि जो पुराने फ्लैट्स हैं उनको रिमाडेल करने की भी कोई योजना बनाई गई है और अच्छे फर्नीचर वहाँ दिये जायेंगे।

श्री मेहर चन्द खन्ना : जहाँ तक पुराने फ्लैट्स का ताल्लुक है, अगर माननीय सदस्य

का इशारा नार्थ अवेन्यू और साउथ अवेन्यू की तरफ है तो जो भी जायज मरम्मत होती है वह हम कराने के लिये तैयार हैं। अगर फर्नीचर खराब हो गये हैं तो हम उनको भी बदलने के लिये तैयार हैं।

Shri Subodh Hansda: The hon. Minister has stated that the cost of construction will go up to Rs. 60 lakhs. May I know whether there will be reduction in the cost since the Planning Commission had asked all the construction units to see that the cost of construction is reduced?

Mr. Speaker: The cost of construction is not there.

Shri Shinkre: Part (c) of the question relates to the total expenditure involved or the total cost.

Mr. Speaker: The hon. Minister has said that that would be known only after the construction is completed.

Shri Subodh Hansda: The original estimate was Rs. 60 lakhs. I want to know whether there will be any reduction.

Mr. Speaker: That will be known when it is completed.

Shri Basumatari: May I know whether it will be obligatory on the part of the Members of Parliament to go to that new multi-storeyed building when it is completed?

Shri Mehr Chand Khanna: That would be a question for the hon. Speaker and the chairmen of the two House Committees to consider. But I do wish to submit to the House that I was told that there was shortage of accommodation for Members of Parliament, and therefore, with that in view we are building this big building, and I would expect Members to make full use of it.

Shri Kapur Singh: What will be the rent structures of these rooms, and will these rooms as well as the club be equipped with air-conditioners during summer months normally?

Shri Mehr Chand Khanna: As regards the question of rents, you also had kindly raised it the other day. I am having the matter examined. I am not in a position to state anything definite before the House just now, but I do want to make one observation that we do not want to make anything at the expense of the Members of Parliament; the rent will be reasonable, and I shall see that the rent is not unnecessarily increased.

Shri Kapur Singh: He has not answered the latter part of my question. These rooms are so small that we cannot live there until they are normally air-conditioned.

Shri Mehr Chand Khanna: As far as air-conditioning is concerned, there is no such proposal. There is difficulty about foreign exchange and all that. But provision has been made in each room that if an hon. Member wishes to have an air-conditioner installed, the facilities would be available for him.

Shri Kapur Singh: What about the club? He has said nothing about it.

Mr. Speaker: That will not be for him.

Shri Mehr Chand Khanna: There is no such proposal.

Shri Kapur Singh: We refuse to go there. You cannot compel us to go there.

Shri Hari Vishnu Kamath: Is there any truth in certain press reports to the effect that the fine hostel which Members of Parliament occupy at present, namely, the Western Court Hostel, is being put to some undesirable use . . .

Shri Raghunath Singh: What is 'undesirable' use? Please explain it.

Shri Hari Vishnu Kamath: I am coming to that.

If it be so, does Government propose to remove the MPs who elect or

prefer to stay in the Western Court Hostel forcibly from that Hostel?

Shri Raghunath Singh: He should explain what is the undesirable use.

Shri K. D. Malaviya: I would like to know what is the undesirable nature of the use.

Shri Hari Vishnu Kamath: Different use, I will say—if they are objecting.

Mr. Speaker: Order, order.

Shri Mehr Chand Khanna: If the hon. Member wishes to imply that wherever an MP lives that is wholly desirable . . .

Shri Hari Vishnu Kamath: Let him go on. I am not interfering.

Shri Mehr Chand Khanna: The idea is that after this Hostel is vacated by the MPs, as I said only a short while ago, the matter will be discussed with the Speaker and the Chairmen of the two House Committees, and we will put it to the best possible use. But I do expect that when we are having this beautiful hostel in Rafi Marg . . .

Shri Ranga: Let us have the more beautiful one.

Shri Mehr Chand Khanna: . . . where all facilities are being provided, Members who are living in Western Court will move to the new hostel.

Shri Hari Vishnu Kamath: No, no. We refuse. We will stay put. You will have to take us out forcibly.

Mr. Speaker: Let us see whether they will go willingly or not. There is no question of compulsion.

श्री हुकम चन्द कछवाय : मैं यह जानना चाहता हूँ कि माननीय मंत्री ने बतलाया कि 720 कमरे या जितने भी कमरे इसमें होंगे उनमें यदि पर्याप्त मात्रा में संसद् सदस्य नहीं रहते हैं तो क्या वे कमरे दूसरे लोगों को किराये पर दिये जायेंगे, यदि हाँ,

तो कितना किराया वसूल किया जायेगा और दूसरे यह कि एम० पी० के इस कारण जो फ्लैट्स खाली हो जायेंगे उनका क्या उपयोग किया जायगा ?

अध्यक्ष महोदय : उसको देखा जायगा ।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, प्वाइंट आफ आर्डर, मेरे सवाल का उत्तर उनकी ओर से जाना चाहिए ।

अध्यक्ष महोदय : कोई प्वाइंट आफ आर्डर नहीं है ।

Shri Kapur Singh: I insist on communicating to the hon. Minister that these rooms are more suitable for keeping poultry than for putting up gentlemen. He says they are not going to have air-conditioning equipment normally put there.

Mr. Speaker: Order, order.

Shri Ranga: In view of the fact that the late Pandit Motilal Nehru stayed there, and so many other distinguished patriots of our country also stayed there, and the Motilal Nehru Centenary Committee and the country in general took interest in placing a plaque and statue in Western Court, and also considering its architectural beauty, which has not been equalled by any of the new buildings that the Government of India have been able to put up....

Shri Hari Vishnu Kamath: Classical columns.

Shri Ranga: ...why is it that Government should think of converting it into a hotel, a commercial concern, instead of encouraging MPs to continue to remain there, in addition to the other buildings where accommodation is being provided for Members?

Shri Mehr Chand Khanna: The question is entirely of a hypothetical nature. I will go on repeating myself, that the whole matter will be examined by the Speaker along with the two House Committee's Chairmen.

कलकत्ता में करेंसी नोटों का पकड़ा जाना

* 663. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में आयकर विभाग द्वारा कलकत्ता में अगस्तला स्ट्रीट के एक गोदाम में मारे गये छापे के दौरान कलकत्ता नगर पुलिस ने काली मिर्च की बोरियों में 19 लाख रुपये के करेंसी नोट पकड़े थे ;

(ख) यदि हाँ, तो घटना का ब्योरा क्या है ; और

(ग) मामले में क्या कार्यवाही की गई है ?

वित्त मंत्रालय में उमंत्रो (श्री रामेश्वर साहू) : (क) जी हाँ ।

(ख) 6 और 7 नवम्बर, 1964 को आयकर विभाग ने कलकत्ता की पुलिस की सहायता से कलकत्ता में मसालों का व्यवसाय करने वाली एक फर्म के गोदाम की तलाशी ली थी । तलाशी लेते समय गोदाम में तीन बोरियों से 18,83,700 रुपये के करेंसी नोट मिले थे । एक दूसरे बोरे में छिपा कर रखे गये बहुत से कागजात भी बरामद किये गये थे । नगदी और कागजात पुलिस द्वारा जब्त कर लिये गये हैं ।

(ग) पुलिस ने भारत रक्षा नियमों के अधीन फर्म के साझेदारों के विरुद्ध मामला दर्ज कर लिया है । फर्म द्वारा छिपायी गयी आय के बारे में फर्म पर आयकर निर्धारित कर दिया गया है और 19,99,890 रुपये की मांग की गयी है ।

श्री हुकम चन्द कछवाय : मैं यह जानना चाहता हूँ कि क्या सरकार ने इस फर्म को इससे पहले भी इस प्रकार के नकली नोट चलाने के वास्ते पकड़ा था, यदि हाँ तो उनको कितनी बार और कितना दंड दिया गया था ?